

श्री मधु तिमये : इस पर आप बहस की अनुमति दीजिये ।

MR. SPEAKER : I said the other day that after hearing the hon. Minister's answer, I shall decide whether the privilege motion would be placed before the House here. Naturally, now that I have heard him, I shall take a decision. Let hon. Members leave it at that.

Now, I want to inform the House that one of our colleagues Shri Kameshwar Singh has been arrested...

SHRI RANGA : It is not my intention to embarrass you or the House. But I can assure you that so far as we are concerned, we are not excited over this matter. At the same time, we find in the light of the discussion that we have had so far that there are so many points which are being disputed, points of facts which are being disputed on either side, and they cannot be decided in the open House in this manner. That was the reason why even earlier so many of us had given...

MR. SPEAKER : I have not closed it yet. I have not rejected it. The privilege motion is there.

SHRI RANGA : The privilege motion was there before you...

MR. SPEAKER : Why does he want to raise it now ?

SHRI RANGA : It is not a question of your having to consider it.

MR. SPEAKER : If I had rejected it then I could have understood the hon. Member's referring to it.

SHRI RANGA : We would like to submit that this matter should be kept alive and the privilege motion should be considered by you, and we would like you to give us permission to raise it here at the earliest so that the House would be able to express its view either in favour of or against the privilege motion.

MR. SPEAKER : I may tell him that it is kept pending. I shall consider.

SHRI RANGA : I would like to add one thing more...

MR. SPEAKER : Why should he add more now ? Let him take his chance tomorrow.

13 hrs.

SHRI RANGA : We do not want the Minister's head at the altar, nor do we want to sit in judgment over Prof. Thacker. But we are only interested in the proper proprieties which should be observed by Ministers as well as their officers.

This is a question of the manner in which the House has got to deal with these Ministers also in their dealings with the House as well as with these officers. In regard to this particular matter, I wanted it to be clearly understood by all sections of the House that we do not want to punish anybody merely for its own sake ; nor do we want to censure Government merely because one particular point has come in this way. We want that the House should give its best possible Judgment in regard to this matter in an impartial, non-partisan manner. That is why we want that this should go to the Privileges Committee and the House should not take a decision on it at this stage.

ARREST OF MEMBER (SHRI KAMESHWAR SINGH)

MR. SPEAKER : When a member of the House has been arrested and I have receive intimation of it, I have to bring it to the notice of the House.

This is the telegram I have received, dated 22nd April 1968, from the Judicial Magistrate, First Class, Bhuj, at Khavda, Kutch :

"Shri Kameshwar Singh, Member, Lok Sabha, was arrested for offence under sections 143, 145 and 188, Indian Penal Code and detained at Bhuj Jail".

श्री अटल बिहारी वाजपेयी (बलरामपुर) : इसके बारे में मेरा एक निवेदन है । उस दिन आपके पास एक तार भेजा था...

MR. SPEAKER : I brought it to the notice of the House yesterday,

श्री अटल बिहारी वाजपेयी : उसके बाद आपको विशेषाधिकार के उल्लंघन की सूचना दी गई और आप से कहा गया कि आप उनको यहाँ से उठाने की इजाजत दें। कारण है कि यह मन्त्री महोदय ने जो वक्तव्य दिया था संसद सदस्यों की भुज में खावडा गिरतपारी के बारे में वह वक्तव्य तथ्यों के विपरीत था...

MR. SPEAKER : Shri Madhu Limaye has given notice of a motion of privilege, I believed.

श्री मधु लिमये : आप ऐसा करिये कि दो बजे इस पर थोड़ी सी चर्चा करने दीजिये।

MR. SPEAKER : The point was that the Home Minister stated in the House the other day that they were only restrained, not arrested.

श्री मधु लिमये : इतनी बात नहीं है। दो मिनट मेरी बात सुन लिये।

श्री बी० चं० शर्मा (गुरदासपुर) : मेरी बात भी सुनिये।

SHRI SONAVANE (Pandharpur) : Is this matter on the agenda today? If not, why should it be taken up in this manner? I object.

श्री मधु लिमये : एजेंडे की क्या बात है? यह विशेषाधिकार का मामला है।

SHRI SONAVANE : On a point of order. Can any member raise a question not on the agenda and can he be allowed to take the House by surprise?

MR. SPEAKER : Any member can raise a question with the permission of the Speaker any time any day—that is the rule.

SHRI SONAVANE : You have not given him premission.

MR. SPEAKER : I was explaining the position. It is not that any member can raise anything he pleases. He can do it with the permission of the Speaker.

I have been discussing the motions and I did say that they felt that there is some discrepancy in what the Home Minister said the day before yesterday. He said that they were restrained, not arrested. The English language is so subtle that it is difficult to make a distinction between certain words. For me, it is much more difficult.

श्री मधु लिमये : दो मिनट के लिये मेरी विनती सुन लीजिये। इसके बारे में आप यह मन्त्री जी से जानकारी मांगिये। आपको जो तार आया था उसमें शब्द दिये थे डिटेंड एंड रिमूव्ड। यह मन्त्री जी ने जो वक्तव्य दिया उस में उन्होंने कहा रेस्ट्रेंड एंड रिमूव्ड। हम लोगों को पुलिस अफसर ने यह कहा कि वी आर पुटिंग यू अंडर एरेस्ट। यह मन्त्री ने कहा था कि नीयरेस्ट रेलवे स्टेशन है गांधीधाम है जबकि भुज होकर हम लोगों को गांधीधाम पर ले गये थे। भुज सब से नजदीक स्टेशन है। यह सब जो गलत जानकारी दी गई है और इसमें जो परस्पर विरोध है इसके बारे में यह मन्त्री जी का बयान आए और बाद में मेरा विशेषाधिकार भंग का प्रस्ताव आए।

SHRI D. C. SHARMA : Why have these heroes come back so soon?

MR. SPEAKER : I have not come to any decision. It is before me. We have to know what the discrepancies are.

13.05 hrs.

PAPER LAID ON THE TABLE

Report of Commissioner for Scheduled Castes and Scheduled Tribes for 1966-67

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SMT. PHULRENU GUHA) : I beg to lay on the Table copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1966-67, under article 338(2) of the Constitution, [Placed in Library. See No. LT-1014/68].